के सदस्यों को उचित मुझावजा एवं सतिपूर्ति न देने के संबंध में उनको एक पतः लिखा था; प्रौर

(ख) यदि हो, तो इस मानसे में सरकार द्वारा क्या कार्यवाही की गई है?

अम तथा पुनर्वास मझालय में राज्य मंत्री (भीमती मोहसिना किंदवई) : (क) थी, नहीं।

(ख) हरियाणा सरकार, जो इस मामले में संबंधित सरकार है, से इस मामले में जांच करने झौर झावश्यक कार्यवाही के लिए झनुरोध किया गया है।

## Rale of spurious 'Nirma Washing Powder\*

## @1222. SHRi SUKOMAL SEN;

SHRI YOGENDRA SHARMA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased "to state:

(a) whether Government's attention has been drawn to the news item in 'India Today' (September 1—15) that a sales-girl belonging to M/s. Hindustan Lever was caught in Bombay on July 27, distributing 'spurious' packets of Nirma Washing Powder;

(b) whether Governmeat are aware of the fact that the issue was settled by the court;

(c) whether M/s. Hindustan Lever assured that they had Jestroyed the controversial leaflets and printing blocks used *to* make them, got xid of all stocks, and undertook not to do this kind of research in futre; and

(SPreviously Unstarred Question 364, transferred from the 7th October, 1982.

(d) if. so, what are the reasons MRTP Commission has not suo moto taken note of this unfair trade practice and proceeded against this conspiracy?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) and (c) It has been reported by M/s. Hindustan Lever Limited that in connection with certain market research operations carried out by the company at Bombay and Ahmedabad for developing detergent powder, advertisements for the proposed product of the company as also for Nirma were distributed to consumers to ascertain in the efficacy of these advertisements. However, this led to some misunderstanding and complaints were filed by Nirma at Bombay and Ahmedabad alleging that Hindustan Lever had violated their copyright by printing a leaflet containing their advertisement and that they suspected that Nirma supplied to the consumers in the course of this research was spurious. M/s. Hindustan Lever has also reported that this matter was amicably settled out of court and that an agreement was signed under which Nirma representatives confirmed that the misunderstandings had been removed and the Hindustan Lever agreed that they will not, in future, reprint the Nirma advertisement.

(d) The MRTP Commission has directed suo moto investigation to find out the truth or otherwise of Ihe press report In question and to ascertain whether Hindustan Lever is indulging jn any restrictive trade practices in respect of detergents.

## Holding of bye-elections to the vacant Lok Sabha, seats from J and K State

1223. SHRI DHARM CHANDER: Will the Minister of LAW, JUSTICE AND COMPANY AFFATRS be pleased to state by when Government propose to hold byeelections to the Lok Sabha from the State of Jammu and Kashmir for the two seats which fell var cant recently?